

**Case No. 4189/17
FIR no.8256/16
PS RG**

22.09.2020

Today court proceedings are being conducted through VC as undersigned is Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 10.05.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
22.09.2020

**Case No. 6358/17
FIR no.1478/15
PS RG**

22.09.2020

Today court proceedings are being conducted through VC as undersigned is Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 08.03.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
22.09.2020

Case No. 6442/18
FIR no.351/18
PS RG

22.09.2020

Today court proceedings are being conducted through VC as undersigned is Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 04.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
22.09.2020

Case No. 4381/20
FIR no.668/20
PS RG

22.09.2020

Today court proceedings are being conducted through VC as undersigned is Home Quarantine in view of the Covid-19 Protocol.

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak as they are being remanded for jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 26.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
22.09.2020